

Sr. No.	EOI Clause	Query	RBI Clarification
1	3.1	(i) Would it be possible to receive process descriptions and challenges on current handling upfront, e.g., logistics on external and internal RBI processes?	Description and schematic representation of the existing process and scope is indicated under Clause-2 & 3 of the EOI document.
		(ii) What would be the anticipated maximum percentage of cotton based/ other substrate banknote?	Applicants in response to the EOI may indicate the maximum percentage of other substrates that their systems would be capable of handling.
		(iii) In case "the other substrate banknote" can't be briquetted due to technical limitations; would the RBI wish to receive a plan/ suggestion for an upgradeability of the system?	Eligible applicants to share plan/ suggestion as part of the technical solution later, if required.
		(iv) Is it in place/ planned to have standardized processes in terms of processes/ handling at all regional branches?	Standardized operating procedure is followed across all offices.
		(v) Would the process also include an end-to-end solution considering the removal and processing of waste as well?	This is not a requirement in the EOI.
2	3.2	Are there limitations/ mandatory tasks of the current process we should be aware of (e.g. approval/ supervision processes, number of staff involved in specific task)?	Query is not relevant to Clause 3.2.
3	3.3	Are there KPIs to be considered when presenting automation solutions (E.g. cost efficiency, optimized handling, ergonomical advantage...?). If yes, which KPI are to be considered?	Evaluation/ consideration of such solutions shall be as per the Matrix provided in Annex-II of the EOI document.
4	3.5	What is the period to be covered for supplying maintenance - how many years? Are maintenance costs to be calculated per actual throughput or on a general/ average basis?	Details will be shared at the time of Issuance of RFP to eligible applicants.
5	4 (x)	(i) What is RBIs preferred and anticipated timeline for the specific section?	Details will be shared at the time of Issuance of RFP to eligible applicants.
		(ii) When is anticipated to have the first systems being installed?	
6	5 (i)	One Indian vendor informed that it is a 100% subsidiary of Foreign Parent Company and would quote and submit all credentials on	The applicant should satisfy the EOI requirements. If the applicants are submitting the documents of parent company as proof of Experience/ Supply etc. or wherever

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		behalf of Foreign Parent Company like work order and satisfactory completion certificate for the work executed by Parent Company.	applicable for fulfilment of all contractual obligations, they should have the necessary authorisation of the parent company to do so.
7	5 (ii)	(i) We understood that RBI intends to receive references for systems (shredder +briquetting) resulting in a capacity of 300 kg/h - which means 300 kg/h briquetting capacity. Is this correct?	It is clarified that "Banknote Shredding and Briquetting Systems with individual capacity of equal to or more than 300 kg/ hr" means that shredder (this does not include CVPS/ online shred) should have 300 kg/ hr capacity and Briquetter should have 300 kg/hr capacity individually.
		(ii) The term "reference of a system" is meant to be a proof of the "same make and components used at a comparable installation" from the entity or one of its subsidiaries or parental company. Is this correct?	It is clearly mentioned in the clause 5 (ii) that upgrade leading to capacity enhancement/ life extension above 3 years for SBS originally manufactured / supplied by the applicant will be considered for Past Supply.
		(iii) There is offline and online shredding. Would a deep experience in collecting from online shredding being beneficial?	The applicants are required to satisfy the criteria specified in the EOI.
		(iv) In case the installation has been done by 3rd party/ subcontractor would the reference still being valid?	Please refer to Clause 5(ii) of the EOI.
		(v) Is with capacity enhancement meant the installation of completely new components?	
		(vi) Is this limited to components, e.g., enhancement of capacity of the shredder or is a capacity enhancement of the collecting/ briquetting section also valid?	
		(vii) If yes, are online + offline or online shredding + briquetting only references then valid, too? As 100% subsidiary, we would submit the offer on behalf of Foreign Parent Company I and all credentials regarding past supply of Parent Company. Capability – Equipment & Manufacturing Facilities: As 100% subsidiary we would confirm the same on behalf of Parent Company about the annual capacity.	Answer to the queries (Sl. No. 6 and 7) above may be referred to.

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8	5 (iii)	(i) Does the term 'supply' include installation and SAT or the delivery?	Supply includes "supply, installation, testing and commissioning"
		(ii) The overall scope is 19 systems. Is it correct that in one year it is planned to acquire 18 systems and acquire one separately in the following year or 19 in one year?	Para 5(iii) refers to the capability of the applicant.
		(iii) What are the anticipated terms of delivery?	Details will be shared at the time of Issuance of RFP to eligible applicants.
9	5 (iv)	One of the participants which is a 100% subsidiary, stated to submit the offer on behalf of Foreign Parent Company and they would provide all their required financial data. Instead of bankers certificates they would provide signed copies of the annual report indicating relevant KPIs. Would this be accepted?	In case of entity incorporated in foreign country, Banker's certificate or an equivalent document certified by competent authority of the respective country may be submitted.
10	5 (v)	One of the participants which is a 100% subsidiary, stated that they would submit an undertaking that Full-fledged Service Operations including onsite and offsite maintenance support is already available in India.	The applicants are required to satisfy the criteria specified in the EOI.
11	5 (vi)	One of the vendor submitted that as 100% Subsidiary of Foreign Parent Company, they would submit the required declarations along with the offer.	
12	6.3	Foreign Parent Company's auditor report for 2021 is not issued yet. Therefore, they would confirm the figures for business years 2018/2019/2020 and hand in 2021 as soon as it is approved.	For the year 2021, self-certified report by company is to be submitted. Audited reports shall be submitted once approved.
13	7.2	Can this work being carried out by 3rd party partners or is it mandatory to being carried out by the suppliers/ the subsidiaries' staff?	Clause 7.2 is self-explanatory
14	7.4	(i) What are the criteria of/ for the technical presentation?	Please refer to ANNEX II of the EOI.

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		(ii) What happens in the case of the qualification of only one participant?	Query is hypothetical in nature.
15	7.5	(i) Is a joint venture with a local company mandatory or can work being carried out with a subcontracted company?	The query is not relevant to the clause referred to.
		(ii) If no, is the financial requirements also valid for organizations the supplier would partner with, e.g., for installation?	The query is not relevant to the clause referred to.
16	Misc.	What is RBIs preferred handling regarding incoterms for this project?	Details will be shared at the time of Issuance of RFP to eligible applicants
17	Misc.	What is RBIs preferred handling for payment?	
18	Misc.	(i) Offer and payment to be placed in which currency?	
		(ii) Would the RBI also being open for flexible financing models focussing on the actual usage for this project, e.g., managed service, pay per use, pay per kg or leasing?	This is not a requirement in the EOI.
19	Misc.	What is the RBIs expectation in terms of liability for the supplier?	Details will be shared at the time of Issuance of RFP to eligible applicants
20	Misc.	Is there an Official Budget for this project?	The query is not relevant to the EOI.
21	9	We would like to request bank to consider splitting the RFP into 2 lots i.e. A) for lower kg/h and B) for 600/800 kg/h	Bank may, at its discretion, consider splitting the order as deemed appropriate during RFP stage.
	4	We would like to know the standard terms of SLA for Onsite and Offsite to prepare the options	Details will be shared at the time of Issuance of RFP to eligible applicants.
23	3.1	How to feed the conveyor with bags, bundles, or others?	Presently, RBI feeds bundles of 1000 pieces on the conveyor.
		How to fill and prepare a conveyor with 6.4 tons and what time you expect for this?	Eligible applicants to share plan/ suggestion as part of the technical solution later, if required. Further, details will

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			be shared at the time of Issuance of RFP to eligible applicants.
24	Misc.	Please clarify the Particle sizes P5 according to DIN?	Present shred size in our SBS is maximum of 6mm x 6mm.
		Do you need system only cotton bank notes or hybrid?	The proposed solution should be for both cotton and other substrates. However, applicants in response to the EOI may indicate the maximum percentage of other substrates that their systems would be capable of handling.
		Do System need to be laid out for future full polymer production?	Applicants in response to the EOI may indicate the maximum percentage of other substrates that their systems would be capable of handling.
25	Misc.	Would like Bank to clarify the standard payments terms, conspiring the size we would request bank to consider the advance payment or letter of credit.	Details shall be shared at the time of issuance of RFP.
26	Misc.	We would like to request bank to consider 2 years delivery schedule due to current situation and size of project.	
	Misc.	Bank is requested to share the standard warranty terms	
28	Misc.	As some of our technical specialist cannot visit India to attend pre bid meeting due to ongoing fluid situation, we would request bank to consider online meeting so that we can attend online.	Physical meeting was arranged for all.
29	Misc.	Please share the detail of the various bond/guarantees required.	This information would be made available at the time of Issuance of RFP.
30	3.5	What is meant by an all-inclusive comprehensive maintenance? Please explain	All-inclusive comprehensive maintenance includes both labour and spare parts. Details will be shared at RFP stage.
31	5 (ii)	Credentials regarding past supply must be given according to Form B. Information such as work orders, completion certificates and contact details contain highly sensitive and confidential personal information which can only be disclosed under strict measures	The information received as part of this EOI shall be kept as confidential and is exclusively for the intended purpose only.

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		according to the European GDPR legalisation. Please provide Reserve Bank of India's protocol on the handling of sensitive personal information. If not provided by RBI is it ok to supply evidence without the personal information of these customers?	
32	5 (iv)	Average Annual turnover INR 100 crores during last three financial years is too high to comply with, especially as these figures are calculated over a period with COVID-19. This requirement may be reduced to INR 50 crores to allow participation	Please refer to para 2 (b) of corrigendum.
33	5 (iv)	From which entities should the financial statements be provided? Are the signed financial statements by the certified Accountant ok to submit?	It has been clearly mentioned in Clause 5 (iv).
34	6.4	Under 6.4 it says: 'Each page of the application shall be signed by a person on behalf of the organization having necessary authorization/POA to do so.' Does this mean every page need to have a signature or will an initial on every page and a full signature on declarations suffice?	Initial with Company Seal shall be affixed in each page and signature on last page of each document with company seal.
35	6.9	In Form E it mentions: 'where local value addition is made as mentioned in this document enclosed'. Which additional documents must be enclosed in this section?	Please be guided by the provisions of the Public Procurement (Preference to Make in India) Order 2017 dated June 15, 2017 (and subsequent amendments, if any) by Department for Promotion of Industry and Internal Trade, Gol.
36	7.4	It is unclear at this stage if one needs to supply all information related to only Annex 1 or as stated in this clause for both Annex 1 & Annex 2. Please clarify.	The information except that required in Technical Presentation shall be shared along with the EOI application.
37	7.5	What is the list of documents to be submitted on behalf of fully owned subsidiary bidding company?	The applicant should submit documents proving ownership.

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38	7.5	It is mentioned that the Financial standing of a Holding Company can be clubbed with only one of the fully owned subsidiary bidding documents. Normally these financials of the subsidiary would have already been settled in the financials of the Holding. Now it reads if you can calculate these twice. Please explain.	Standalone Financial of subsidiary company can be clubbed with Standalone Financial of Holding Company.
39	8.2.7	Does the pre-contract integrity pact only need to be signed from Applicant's side or does RBI also need to sign this? Kindly note that legalisation and Apostille in a foreign country (the Netherlands) can only be done on the signature of the Applicant.	Applicant shall sign and submit along with EOI, thereafter, it will be signed by the Bank.
40	8.5.6	What exactly is meant with proforma? Does it mean the EOI document as is which needs to be filled out with the required details as per blanks indicated?	In case the space provided for submitting the information by applicant is not sufficient, applicant needs to attach the document with said information providing appropriate reference.
41	8.6.1	Is a Power of Attorney given to a signatory a requirement or would it suffice to have a notarised Legal Opinion in which it is stated that according to the Chamber of Commerce register the signatory is authorized to sign? In addition, if we could use a Legal Opinion, would it then also be required to have this executed on stamp paper?	The power of attorney duly notarized and on a stamp paper authorizing the person/s to sign and act on behalf of the firm, is compulsory and shall be submitted.
42	8.6	Clause states ' <i>Signing of the Application and Number of copies</i> ', yet does not specify the number of copies that need to be handed in. Kindly indicate how many copies are required.	One Copy is sufficient.
43	8.2.7 (Form F)	Kindly confirm that the year of 2021 as stated in the first clause of the Pre-Integrity Contract can be adjusted to 2022.	The year may be changed as 2022.
44	9	If the desired space for the SBS systems is not sufficient at certain locations, is RBI willing to reduce their requirements in regards to conveyor/storage/loading capacity? Or would RBI look at different	Details will be shared at the time of Issuance of RFP to eligible applicants.

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		space to match these need? Which of these has the preference of RBI?	
45	ANNEX I	Average Annual turnover INR 100 crores during last three financial years is too high to comply with, especially as these figures are calculated over a period with COVID-19. Please lower this requirement to INR 50 crores to allow us to participate	Please refer to para 2 (b) of corrigendum.
46	ANNEX II	<p>How will this timeline be calculated (what will be starting point and what will be used as completion date)?</p> <p>What penalty will be there if this is not met (otherwise every supplier will say 'less than 1 year')? How will the penalty be calculated?</p> <p>Does this timeline also include the dismantling of the existing systems?</p>	Details will be shared at the time of Issuance of RFP to eligible applicants.
47	ANNEX II	How does the supplier have to proof that they will have or will be able to set-up an adequate and experienced pan-Indian Service organisation? We suggest that proof should be added from this service organisation which show adequate, technical, pan-India service experience. This would otherwise be a risk to RBI.	Self-certification would suffice at this stage.
48	FORM B	In the form it is only requested to submit a letter from the authority confirming award of the contract. However, on page 13, 6.2 ii) it is mentioned that a satisfactorily certificate should be supplied as proof. Please clarify which one is required, or could this be either one?	Certificate from the authority confirming satisfactory installation and commissioning of machines would be sufficient.
49	FORM C	Format of Banker's Certificate cannot be provided in full by the Commercial Bank, as they are not allowed to certify the following: "This is to certify that to the best of our knowledge and	In case of entity incorporated in foreign country, Banker's certificate or an equivalent document certified by

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		information M/s _____, a customer of our bank is respectable and can be treated as good/ financially sound for any engagement up to a limit of ₹ 400 Crores (Four Hundred Crores only).(Signature) Please remove this requirement.	competent authority of the respective country may be submitted.
50	Misc.	Will only Annexure I be used for pre-Qualification of an applicant	Applicant should satisfy the EOI requirement.
51	Misc.	and Annexure II be applicable only for eligible applicants who will be called for technical presentation? Therefore, no technical documentation needs to be provided as response to this EOI? If technical documentation needs to be provided, further requirements, room dimensions, etc. to be used for evaluation in Annex II may be shared	The information except that required in Technical Presentation shall be shared along with the EOI application. Further information in the matter, if any, would be shared with the eligible applicants, after qualifying the Pre-Qualification criteria.
52	Misc.	Should the removal of the old systems be included in the scope?	Details will be shared at the time of Issuance of RFP to eligible applicants.
53	Misc.	How many CVPS will be connected to the briquetting system in each site?	
54	Misc.	Will RBI Give the room dimensions for each site or will the applicant have to visit each office?	Kindly refer to para 3.1 and 6.7 of the EOI wherein it has been informed that the Bank may consider the request of 'Eligible applicants' for visit to the RBI site(s) to assist them in preparation of their proposal. 'Eligible Applicant' has been defined under Glossary in the EOI. Further information in the matter, if any, would be shared with the eligible applicants, after qualifying the Pre-Qualification criteria.
55	Misc.	When can the site visit be made?	
56	Misc.	Is proposal to put the machine into the existing infrastructure part of EOI Submission? Or Will the eligible applicant be required to give the layout drawing of proposed machine only during the technical presentation	